(ITI) in each of 110 blocks and one Skill Development Centre (SDC) in each of 313 blocks under the scheme "Kaushal Vikas Yojana" for setting up of 1500 ITIs and 5000 SDCs in Public Private Partnership (PPP) mode.

- (b) The following action has been taken so far:
- 1. 'In-Principle' approval has been obtained from the Planning Commission for the above scheme.
- 2. A Transaction Adviser (TA) has been appointed who has submitted a Detailed Project Report (DPR).
- 3. EFC Memo has been circulated to various Ministries/Departments for their comments. Comments from various Ministries have already been received.
- 4. EFC Memo and DPR have also been forwarded to Planning Commission for appraisal of the scheme.

Amendment of Contract Labour (Regulation and Abolition) Act, 1970

2436. SHRI THOMAS SANGMA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government proposes to amend the Contract Labour (Regulation and Abolition) Act, 1970 to allow for automatic absorption of contract labourers;
 - (b) if not, the reasons therefor;
- (c) whether any study has been conducted to determine the effectiveness of the Inter-State Migrant Workers Act, 1979; and
 - (d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) There is no proposal under consideration of the Government to amend the Contract Labour (Regulation and Abolition) Act, 1970 to allow for automatic absorption of contract labourers.

- (b) It could pave way for back door entry in regular jobs and also affect the employment prospects of the SCs/STs, OBCs and other categories for which reservation has been provided in regular jobs.
- (c) and (d) The Government has not conducted any study to find out the extent to which the Inter-State Migrant Workmen (Regulation of Employment and Condition of Service) Act, 1979 is effective in the country. However, on the recommendations of Working Group constituted by Indian Labour Conference held at New Delhi on 20th and 21st February, 2009, a Tripartite Group was constituted to examine the provision of Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service] Act, 1979. The Group examined various provisions of the Act and reviewed the problems faced by the migrant workers, existing provisions of the Act, enforcement machinery, problem in implementation of the Act etc. The Group has submitted its report and the report has been placed before Indian Labour Conference held on 23-24 November, 2010.